

22.1.2002.

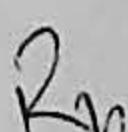
Hon'ble Mr. S. Dayal, Member(A)
Hon'ble Mr. Rafiq Uddin, Member(J)

Sri S.K. Misra brief holder for Shri S. Ahmad for the applicant and Sri N.P. Singh for the respondents.

2. This application has been filed for a direction to the respondents to grant financial upgradation to the next higher grade of pay under the Assured Career progression Scheme to the applicant. A suitable direction has also been sought to the respondents for deciding the representation dated 14.12.2001.

3. The applicant was L.D.C. in Kendriya Vidyalaya Sangathan and joined on 1.4.1985. She was issued a major penalty chargesheet and was compulsorily retired on 26.9.2000. The order of compulsory retirement and recovery were stayed by this Tribunal in O.A. no. 1214/2000 filed by the applicant. The applicant claims that she has been deprived of Assured Career progression Scheme on completion of 12 years of service on 31.3.1997. She drew attention to the respondents through the representation dated 22.10.01, which is still pending.

4. Since the applicant has prayed for a direction to the respondents to decide the representation, which was lastly given on 14.12.2001, we after hearing Sri S.K. Misra holding brief for Sri S. Ahmad and Sri N.P. Singh, consider it appropriate to direct the respondents to decide the representation, which may be sent by the applicant alongwith a copy of this order, within a period of three months from the date of receipt of copy of this order. There shall be no order as to costs.


MEMBER (J)


MEMBER (A)

GIRISH/-